

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 29-07-2021 AT 2.30 P.M THROUGH VIDEO
CONFERENCING:

PRESENT: SMT. R. SUCHARITHA, MEMBER (JUDICIAL)
SHRI B. ANIL KUMAR, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : IBA/861/2020
NAME OF THE PETITIONER : ASREC (INDIA) Ltd
NAME OF THE RESPONDENTS : Arun Processor Ltd
UNDER SECTION : Sec 7 Rule 4 of IBC, 2016

ORDER

Ld. Counsel Mr. Guruprasath for the Respondent is present.

There is no representation for the Applicant.

The Applicant never appeared before this Adjudicating Authority on any of the five occasions.

Counsel for the Respondent states that this application hopelessly barred by limitation. The transactions happened during the years from 1992 to 1993.

The Applicant got a Assignment Deed from the State Bank of Mysore under the Deed dated 26.03.2007. Based on the Assignment Deed dated 26.03.2007, this application has been filed.

However, there is no representation for the Applicant. Hence, this IBA/861/2020 stands **dismissed for non-prosecution.**

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(ANIL KUMAR B)
MEMBER (TECHNICAL)

sr

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(R. SUCHARITHA)
MEMBER (JUDICIAL)